

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL NO(S). 2394/2023

RANJIT SINGH & ANR.

Appellant(s)

VERSUS

STATE OF UTTARAKHAND & ORS

Respondent(s)

(IA No.2 - FOR DIRECTIONS, IA NO.3/2014-EXEMPTION FROM FILING O.T., IA NO.4/2014-EXEMPTION FROM FILING O.T., IA NO.6/2014-MODIFICATION OF COURT ORDER, IA NO.8/2014-EXEMPTION FROM FILING O.T., IA NO.13/2015-EXEMPTION FROM FILING O.T., IA NO.15/2015-EXEMPTION FROM FILING O.T., IA NO.17/2015-EXEMPTION FROM FILING O.T., IA NO.37472/2017-INTERLOCUTARY APPLICATION AND IA NO.156329/2021-APPROPRIATE ORDERS/DIRECTIONS)

WITH

C.A. No. 2395/2023 (X)

(IA No. 1/2014 - EXEMPTION FROM FILING O.T., IA No. 5/2014 - EXEMPTION FROM FILING O.T. AND IA No. 4/2014 - PERMISSION TO FILE ANNEXURES)

C.A. No. 2396/2023 (X)

C.A. No. 2398/2023 (X)

(IA No. 5/2014 - EXEMPTION FROM FILING O.T.)

C.A. No. 2399-2401/2023 (X)

(IA No. 74253/2023 - ADDITION/DELETION/MODIFICATION PARTIES)

C.A. No. 2402/2023 (X)

(IA No. 74261/2023 - ADDITION/DELETION/MODIFICATION PARTIES)

C.A. No. 2403/2023 (X)

(IA No. 141209/2019 - EXEMPTION FROM FILING O.T. AND IA No. 141212/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s)

Mr. Jaideep Gupta, Sr. Adv.

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Mr. Gagan Gupta, Adv.
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Mr. Sanjiv Kr. Saxena, Adv.
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Mr. Ruchir Mishra, Adv.
Mr. Ramneek Mishra, Adv.
Ms. Poonam Shukla, Adv.
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Ms. Suveni Bhagat, AOR

For Respondent(s) Mrs. D. Bharathi Reddy, AOR

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Mr. Mandaar Giri, Adv.
Mr. Abhishek Pandey, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Shrestha Narayan, Adv.
Ms. Urmi Raval, Adv.

Mr. Jaideep Gupta, Sr. Adv.
Mr. Jitendra Mohan Sharma, Sr. Adv.
Mrs. Rachna Gupta, AOR
Mr. Akshat Sharma, Adv.
Mr. Amrit Pardhan, Adv.
Mr. Anil Raina, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CIVIL APPEAL NOS.2399-2401/2023

The Appeals are partly allowed in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of accordingly.

CIVIL APPEAL NO.2394/2023

The Appeal is disposed of in terms of the signed non-

reportable judgment.

Pending application(s), if any, shall stand disposed of accordingly.

CIVIL APPEAL NO.2395/2023

The Appeal is dismissed in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of accordingly.

CIVIL APPEAL NO.2396/2023

The Appeal is disposed of in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of accordingly.

CIVIL APPEAL NO.2398/2023

The Appeal is dismissed in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of accordingly.

CIVIL APPEAL NO.2402/2023

The Appeal is disposed of in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of accordingly.

CIVIL APPEAL NO.2403/2023

The Appeal is disposed of in terms of the signed non-reportable judgment.

Pending application(s), if any, shall stand disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

**[THE COMMON SIGNED NON-REPORTABLE JUDGMENT IS PLACED ON
THE FILE]**